

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 26th July, 2016

No. HC.XI-08/2016/273/RC: In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice of the Gauhati High Court has been pleased to amend **Rule 7 (7) (vi)** of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 by substituting the existing Rule in the following manner, with immediate effect:

"For the post of Chief Security Officer (Gazetted) mentioned in Schedule-I (A), the candidate shall have to be a retired Police Officer not below the rank of Deputy Superintendent of Police, or a serving officer from the State Police Service of an equivalent rank on deputation, or Officer from Military, Central Armed Forces and Central Armed Police Forces, who retired from service in the rank of Captain and Assistant Commandant etc. equivalent to the rank of Deputy Superintendent of Police in State Police Service. The person so appointed can continue in the post till he attains the age of 63 years or as per deputation Rules, as applicable, subject to continued suitability. Persons having knowledge of local language(s) will be given preference."

Hon'ble the Chief Justice has been further pleased to incorporate the following in Rule 2 of the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 as Rule 2 (i):

"Rule 2 (i): "Central Armed Forces" and "Central Armed Police Forces" means and includes Assam Rifles, Special Frontier Force, NSG; and CRPF, BSF, ITBP, CISF, SSB respectively."

By order,
Sd/-

H.K. Sarma

REGISTRAR GENERAL

Memo No. HC.XI-08/2016/274-290/RC dated 26.07.2016

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/ Registrar (Estt.) Gauhati High Court, Guwahati.
7. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.
9. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
10. The O.S.D., Gauhati High Court, Guwahati –cum- Joint Director (Officiating), Judicial Academy, Assam.
11. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
12. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
13. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
14. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
- ✓ 15. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
16. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
17. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

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REGISTRAR GENERAL

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